

DIVISION BENCH

ITEM NO.121

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.113/2023, MA No.17/2022, MA No.13/2022

IN CP (IB) No.223/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STANDARD CHARTERED BANK V/S M/S JVL AGRO INDUSTRIES LTD.
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhay Kumar Singh, Adv. : *For the Applicant in MA No.17/2022*

Sh. Yash Tandon, Adv. : *For the Liquidator*

ORDER

IA No.113/2023 & MA No.13/2022

- 1.** The Ld. Counsel, Sh. Yash Tandon representing the Liquidator, who is the respondent in these two applications, states that the reply on behalf of the Liquidator has already been filed, however no rejoinder has been received so far. There is also no representation on behalf of the Applicants.
- 2.** Let the matter be adjourned for 20th August, 2024 and the last opportunity is granted to the Applicants to argue the matter.

MA No.17/2022

- 1.** Ld. Counsel, Sh. Abhay Kumar Singh representing the applicant states that in view of the certain developments having been taken place after filing of the present application, therefore he seeks sometime to make necessary amendment in the application to file an amendment in the application accordingly.
- 2.** Let the matter be adjourned for further hearing on 20th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd July, 2024

*Avaneesh Kumar Singh
(Stenographer)*